

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Office of the Registrar General)

ORDER

No. 183

Dated 16-08-2020

With a view to prevent the spread of COVID-19 infection cases in Red Zone areas declared by the Governments of Union Territories of Jammu & Kashmir and Ladakh, Hon'ble the Chief Justice has been pleased to direct that the Circular No. 6/RG dated 11-07-2020 shall remain in force till 31st of August, 2020.

Further Hon'ble the Chief Justice has been pleased to direct that in addition to the categories mentioned under para 4 in Circular No. 21 dated 28-05-2020, it is left to the discretion of the Judges to conduct trial(s)/hearing(s) in such cases as are possible in accordance with law subject to strict compliance with Government SOPs regarding the COVID-19 pandemic.

By Order


(Jawad Ahmed)
Registrar General

No: 3583-94/GS

Dated: 16-08-2020

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K for information of Hon'ble the Chief Justice.
2. Secretary to Hon'ble Mr/ Mrs. Justice _____
..... for information of his/her Lordship.
3. Secretary to Government, Department of LJ&PA, Civil Secretariat, Srinagar
4. Registrar Vigilance, High Court of J&K Jammu.
5. Registrar Computers, High Court of J&K.
6. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
7. Registrar Rules, High Court of J&K, Jammu.
8. All Principal District Judges of the UTs of Jammu & Kashmir and Ladakh, with the request to circulate the same among the Judicial Officers within their jurisdiction.
9. Administrative Officer, Office of the Advocate General, J&K, Srinagar
10. President, all Bar Associations in UTs of J&K and Ladakh.
..... for information and compliance.
11. Incharge NIC for uploading the same on official website of the High Court of J&K.
12. Office file.


Registrar General